

[Shri Shahnawaz Khan]

the 18th July, 1975 issued under clause (3) of the Fertiliser (Control) Order, 1957. [Placed in Library. See No. LT-9916/75.]

ANNUAL REPORTS OF INDIAN INSTITUTE OF SCIENCE, BANGALORE FOR 1973-74, INDIAN COUNCIL OF HISTORICAL RESEARCH FOR 1972-73 AND INDIAN INSTITUTE OF MANAGEMENT, CALCUTTA FOR THE PERIOD FROM 1ST APRIL 1973 TO 31ST MARCH, 1974 AND STATEMENTS FOR DELAY

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI ARVIND NETAM): On behalf of Shri D. P. Yadav, I beg to lay on the Table:—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science, Bangalore for the year 1973-74.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above report.

[Placed in Library. See No. LT-9917/75.]

(2) A copy of the Annual Report (Hindi version) of the Indian Council of Historical Research for the year 1972-73, under rule 45 of the Memorandum of Association and Rules of the Indian Council of Historical Research. [Placed in Library. See No. LT-9918/75.]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the period April 1, 1973 to March 31, 1974.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above report. [Placed in Library. See No. LT-9919/75.]

11.30 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Delhi Sales Tax Bill, 1975, which was passed by the Lok Sabha at its sitting held on the 29th July, 1975 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said bill"

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 31st July, 1975, agreed without any amendment to the Banking Service Commission Bill, 1975, which was passed by the Lok Sabha at its sitting held on the 30th July, 1975."

11.04 hrs.

RE. SUMMONS RECEIVED BY THE CHAIRMAN, P.A.C. FROM THE CITY CIVIL COURT, CALCUTTA

MR. SPEAKER: Hon. Members, I have to make an announcement. I have to inform the House that, on the 30th July, 1975, a summons has been received from the City Civil Court, Registrar Bench, Calcutta, addressed

to the Committee on Public Accounts of the Lok Sabha represented by its Chairman in Title Suit No. 1428 of 1973 filed in that Court by one Shri Gobinda Ram Sinha, Preventive Officer, Grade I, attached to the Calcutta Customs under the Government of India, for declaration and mandatory injunction as consequential relief valued at Rs. 25 in respect of certain observations made in the Seventy-first Report of the Committee on Public Accounts (Fifth Lok Sabha).

The Constitutional position that no such suit or proceedings is maintainable in any court of law is quite clear as provided in Article 105(2) of the Constitution which reads as follows:—

“No Member of Parliament shall be liable to any proceedings in any court in respect of anything said or any vote given by him in Parliament or any committee thereof, and no person shall be so liable in respect of the publication by or under the authority of either House of Parliament of any report, paper, votes or proceedings.”

Since this matter relates to the proceedings of a Parliamentary Committee and the powers, privileges and immunities of members and Committees of Parliament, I am placing this matter before the House. As has been the practice of this House, I am asking the Chairman, Committee on Public Accounts, to ignore this summons and not to put in any appearance in the court.

I am, however, passing on the relevant papers to the Minister of Law for taking such action as he may deem fit to apprise the court of the correct constitutional position in this regard.

Mr. Era Sezhiyan, is not here; we can pass it on to him.

11.06 hrs

MOTION RE. NEW PROGRAMME FOR ECONOMIC PROGRESS—contd.

MR. SPEAKER: Now we shall take up further consideration of the motion regarding New Programme for Economic Progress. Shri Kotoki may continue his speech; he has taken already two minutes.

SHRI LILADHAR KOTOKI (Now-gong). Mr. Speaker, Sir, yesterday when I began my speech, I welcomed the 20-point New Programme for Economic Progress and I stated that all the 20 points of this programme are not all new. I now want to add that what is new in this is the sense of urgency attached to the implementation of programmes in priority sectors of our economy. Sir, this economic programme and other measures that are to follow, as the Prime Minister has herself indicated in her broadcast on 1st July are an integral part of the emergency. Taken together, during the few weeks that have elapsed, the economy has picked up. The review on the economic situation presented to this House by the hon. Finance Minister merely indicates the directions in which the economy has improved, but we have yet to go a long way and in this task, I feel that the measures that have been taken, the emergency that has been proclaimed, shall have to be continued till we succeed in putting our economy on a firm footing. This I am saying because in the two broadcasts of the Prime Minister on 26th and 27th she indicated, and I appreciate, her eagerness to lift this emergency as soon as possible. Now, this ‘as soon as possible’ is the crux of the problem and if we want to implement these programmes on a war footing, then, all the measures and the weapons that are necessary will have to be continued. I would call it a war against poverty and a war against reaction of all kinds. It is just like the battle of